

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 08th day of January, 2004.

Review Application No. 131 of 2003

IN

Original Application No. 673 of 1996.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Smt. Usha Rani Paul, D/o Sri Paul Francis  
R/o 847, Azad Colony, Nainagarh, Jhansi.

.....Applicant

Counsel for the applicant :- Sri Vinod Kumar

V E R S U S

1. Union of India through the General Manager,  
Central Railway, Mumbai.
2. The Controller of Stores, Central Railway,  
Mumbai.

.....Respondents

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

In the O.A certain adverse remarks made in the character roll of the applicant ~~were~~ <sup>were</sup> ~~was~~ under challenge. The Tribunal by its judgment dated 04.09.2003 dismissed the O.A. A copy of the judgment, it appears, was received on 16.09.2003. The present Review Application came to be instituted on 17.12.2003 alongwith an application for condonation of delay. The relevant provision for instituting the review application is rule 17 of C.A.T (Procedure) Rules. The applicant, it appears, has wrongly preferred the review application under section 17 of Administrative Tribunals Act, 1985 which speaks of contempt. <sup>provides that- 2</sup> However, rule 17 of C.A.T (Procedure) Rules normally

*RRG*

*provides that* no review application can be entertained  
*if* *unless* it is filed beyond 30 days from the date of  
receipt a copy of the order. The Review Application is  
highly belated. The copy of the order was received by  
the applicant on 16.09.2003 and as stated *supra*, the  
Review Application was filed on 17.12.2003. The learned  
counsel for the applicant has not been able to point out  
any enabling provision for condonation of delay. However,  
we have perused the affidavit filed in support of delay  
condonation application but find no good grounds for  
condoning the inordinate delay. That apart there is no  
manifest error in the judgment sought to be reviewed.  
It is well settled that review is not an appeal in disguise.  
In the circumstances, therefore, the Review Application  
is dismissed.

*Dabir*  
Member- A.

*Deo*  
Vice-Chairman.

/Anand/